

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM Nos. 141 & 142
ITEM No. 141-IA/89(MP)2022
ITEM No. 142-IA/248(MP)2023
in
CP(IB)/22(MP)2021

Proceedings under Section 10 IBC

IN THE MATTER OF:

Shirani Automotive Pvt Ltd

.....Applicant

Order delivered on 20/10/2023

Coram:

P. Mohan Raj, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant/Liquidator : Ld. Adv. Mr. Sandeep Pandey
For the Respondent : Ld. PCS Mr. Pratik Tripathi (R-2 & 3)
Ld. Adv. Ms. Nupur Rao (For RPFC)

ORDER

IA/89(MP)2022 & IA/248(MP)2023

IA/89(MP)2023

Due to the paucity of time, the matter could not be heard.

List the matter on **12.01.2024**.

IA/248(MP)2023

This application is filed by the Liquidator under Section 60(5) of the IBC, 2016 r.w. Rules 11 & 13 of the NCLT Rules, 2016.

It is noted that already an order was passed on 25.08.2023. In that order, it was mentioned that the moratorium period was as per Section 14 of the IBC. While mentioning that there was an inadvertent error. The moratorium period was under Section 33(5) of the IBC. To that extent, the order is corrected.

The learned counsel for the respondent/Regional Provident Fund Commissioner appears and seeks two weeks' time to file a reply.

Two weeks' time is allowed with the affidavit filed within two weeks.

With this, list the matter on **12.01.2024**.

Sd/-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Narendra

Sd/-

**P. MOHAN RAJ
MEMBER (JUDICIAL)**